

Removal of Liquor Shops as per directions of Hon'ble Supreme Court *vide* circular of F. No. RW/NH-33044/309/2016/S&R dated 06-04-2017 and 01-06-2017 has been ordered.

Use of plastic waste in road construction

2371. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the steps being taken by Government to use plastic waste in road construction in the country, after it was made mandatory in 2015;

(b) whether eco-friendly initiative of using plastic waste in road construction is economically feasible;

(c) whether Government has studied/ assessed the impact of such roads and whether Government intends to replace bitumen with plastic waste in future; and

(d) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (d) To encourage use of waste plastic on National Highways (NHs), Ministry has issued Guidelines for its use within 50 km periphery of urban areas having population of more than 5 lakh. The Guidelines also stipulate taking up of a stretch of at least 10 km as pilot project for assessment of its performance. Moreover, Government has decided that in 2019-20 the "Swachhata Hi Seva Campaign (SHS)" will focus on plastic waste management as main theme, wherein instructions have been issued for collection and re-use of waste plastic. This includes awareness generation, recycling, effective disposal of collected plastic waste including its usage in road construction. Until now waste plastic has already been utilised in wearing course of about 50 km of NH stretches. Indian Roads Congress (IRC) has formulated IRC SP: 98:2013 "Guidelines for the use of Waste Plastic in Hot Bituminous Mixes (Dry process) in Wearing Courses" based on laboratory as well as field performance studies/investigations carried out in India. As per IRC SP: 98: 2013, plastic waste is used up to 8 percent by weight of bitumen in the bituminous wearing course and as per mix design requirement.

Fixing of liabilities for insurance companies under MV Act, 2019

2372. SHRI KUMAR KETKAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Motor Vehicles (Amendment) Act, 2019 MV Act is restricting the amount recoverable from the insurance companies by providing the provision of fixing maximum liability by the insurance companies;

(b) whether victim of an accident would be provided with unlimited liability cover; and

(c) whether Government has any plan or roadmap, as to how they are going to implement the provisions relating to medical facilities to accident victims and ensuring the provision of safe and secure roads?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) As per section 51 of the Motor Vehicles (Amendment) Act, 2019, for amendment of section 147 of the Motor Vehicles Act, 1988, - "Requirement of policies and limits of liability" provides for the Central Government to prescribe a base premium and the liability of an insurer in relation to such premium for an insurance policy in consultation with the Insurance Regulatory and Development Authority for the purposes of third party insurance related to either death of a person or grievous hurt to a person.

(b) The Ministry has been of the view that as per the current provision in cases of third party insurance liability for cases of compensation, in case of death as being un-limited to be paid by the insurance company would be maintained, within the provisions of the Motor Vehicles (Amendment) Act, 2019 and the subsequent rules or guidelines whenever they are issued.

(c) The Motor Vehicles Act, 1988 provides the framework for third party insurance and compensation for road accidents. The Motor Vehicles (Amendment) Act, 2019 as passed by the Parliament recently, provides for schemes for golden hour treatment, cashless treatment and time bound claim settlement to the victims of the road accidents. The provisions are contained in section 51 to section 57 of the Motor Vehicles (Amendment) Act, 2019.

Progress of 'Bharatmala Project'

†2373. DR. KIRODI LAL MEENA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is implementing 'Bharatmala Project' to construct roads spanning 25,000 kilometers for border areas, coastal areas, religious and tourist places; and

†Original notice of the question was received in Hindi.